SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.8915/2022

(Arising out of impugned final judgment and order dated 23-08-2022 in CRLA No.638/2022 passed by the High Court of Judicature at Bombay)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

MAIANK MEHTA & ORS.

Respondent(s)

Date: 31-01-2023 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. S.V. Raju, ASG

Ms. Sairica Raju, Adv.

Ms. Aakanksha Kaul, Adv.

Mr. Ashutosh Gadhe, Adv.

Mr. Zoheb Hussain, Adv.

Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Amit Desai, Sr. Adv.

Mr. Manvendra Mishra, Adv.

Mr. Sankalp Sharma, Adv.

Mrs. Vanita Bhargava, Adv.

Mr. Pranjal Agrawal, Adv.

M/s. Khaitan & Co.

Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

1 List the Special Leave Petition on 9 February 2023 at the top of the Board.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Assistant Registrar